

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 279/MP/2019**

Subject : Miscellaneous Petition under Regulation 55, "Power to remove difficulties" and Regulation 54, "Power to Relax" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, on account of additional cost incurred owing to revision of scale of pay for executives and non-executives from 1.1.2017 to 31.3.2019 consequent to implementation of pay revision and revision of gratuity amount with effect from 1.1.2017, as detailed in the Petition.

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Delhi Transco Limited and others

Date of hearing : 25.11.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri M.G Ramachandran, Advocate, PGCIL  
Ms. Tanya Sareen, Advocate, PGCIL  
Ms. Poorva Saigal, Advocate, PGCIL  
Shri V.C. Sekhar, PGCIL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed inter-alia seeking directions to allow the Petitioner to bill and recover the additional Operation & Maintenance (O&M) cost due to increase in employees cost on account of revision in pay scales as per 3rd Pay Revision Committee's recommendation with respect to Board level and below Board level executives and non-executives of the Petitioner as an additional component under O&M expenses from the Respondents as a onetime payment in proportion to their respective annual transmission charges in the respective years. Learned senior counsel requested to issue notice to the Respondents.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately if not served already. The Respondents were directed to file their replies, by 18.12.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.12.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**  
**Sd/-**  
**(T. D. Pant)**  
**Deputy Chief (Law)**